



2026:AHC:53630

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9512 of 2026

Shanta Prasad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pramod Kumar Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Additional Commissioner(First), Varanasi Division, Varanasi to decide the appeal bearing Case No.2544 of 2024 (Computerized Case No. C202414000002544) (Munnalal vs. Shanta Prasad and others) under Section 207 of U.P. Revenue Code, 2006 within stipulated time period.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/ Additional Commissioner(First), Varanasi Division, Varanasi

to decide the aforesaid appeal *strictly in accordance with law expeditiously* from the date of production of certified copy before the respondent no.2 but without granting unnecessary adjournment unless there is no legal impediment.

March 13, 2026
P.P.

(Prakash Padia,J.)